

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-506(PB)/2017**

**IN THE MATTER OF:**

M/s. Gupta Ji Electric Co. .... **APPLICANT / PETITIONER**  
Vs  
Amarapali Sapphire Developers Pvt. Ltd. .... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**Hon'ble President**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner : Mr. Anurag Sharma, Ms. Gunjan Mittal,  
Advocates

For the Respondent : Mr. Alok Kr. Aggarwal, Mr. Dhruv Gandhi,  
Ms. Rati Tandon, Advs.  
Mr. S. Mishra, Advocate

For the NOIDA : Mr. Vishnu Sharma, Ms. Sonali Negi,  
Ms. Anuparna Sharma, Ms. Goutami Budhipriya,Ac

**ORDER**

Learned Counsel for the respondent states that last opportunity be granted to settle the matter as per the statement made on the earlier occasions. Mr. Ritish Aggarwal has not raised any objection.

List for further consideration on 6<sup>th</sup> February, 2018.

*Sdl-*  
**(M. M. KUMAR)**  
**PRESIDENT**

*Sdl-*  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**